

(b) The highest tenderer offering Rs. 1,11,110 and the next highest tenderer offering Rs. 91,157 backed out and forfeited their earnest money. The alternative left was to sell it to the third tenderer who had offered Rs. 35,100; or to re-invite tenders. Therefore, even after the two tenderers had backed out, all the tenderers were asked to submit revised offers before the highest offer of Rs. 55,500 received by negotiation was accepted and the L.C.T. sold.

(c) The party which purchased the L.C.T. has undertaken repairs. The L.C.T. was inspected by the Marine Engineers of the Andamans Administration in the year 1960-61 and they considered that it was beyond economical repairs. A decision was, therefore, taken for its disposal by inviting tenders.

(d) Does not arise, in view of reply to part (b) above.

Delimitation of Constituencies

744. **Shri Daljit Singh:** Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 137 on the 8th September, 1964 and state:

(a) whether the final decisions have been taken by all the States Delimitation Committees regarding the delimitation of constituencies for elections to State Legislatures and Lok Sabha; and

(b) if so, the decisions taken regarding delimitation of Lok Sabha Constituencies?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) There are no separate Delimitation Committees for the States. The Delimitation Commission set up under the Delimitation Commission Act, 1962 has completed the delimitation of parliamentary and assembly constituencies for Kerala, Pondicherry, Madhya Pradesh and Goa, Daman and Diu.

(b) The delimitation of constituencies for these States and Union Territories is contained in the Delimitation Commission's Orders 7, 21, 8 and 18 which have already been placed on the Table of the House.

Development of Hill Areas

745. { **Shri Daljit Singh:**
Shri Hem Raj:
Shri Sham Lal Saraf:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1449 on the 29th September, 1964 and state:

(a) whether the Working Group of the Central Hill Development Committee has since submitted its report; and

(b) if so, the broad features thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) and (b). No. The submission of the report by the Working Group will take some time.

Regulation Re: Declaration of Stocks and Prices

746. { **Shri P. R. Chakraverti:**
Shri P. C. Borooah:

Will the Minister of Food and Agriculture be pleased to state:

(a) what are the specific regulations introduced in different States compelling the dealers in foodgrains to declare their stocks and prices;

(b) how far these have been given effect to with the willing co-operation from the foodgrain dealers;

(c) the number of prosecutions launched by the State Governments against the foodgrain dealers and the quantity of foodgrains unearthed; and